

GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
LOK SABHA  
UNSTARRED QUESTION NO. : 1983  
(To be answered on the 28<sup>th</sup> July 2016)

POSITIONS OF BOARD MEMBERS IN AAI

1983. SHRI VINAYAK BHAURAO RAUT  
SHRI ANANDRAO ADSUL

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) the process and criteria of filling the positions of the Board members in Airports Authority of India (AAI) Board;
- (b) whether there is any altered process for filling the whole-time members and part-time members (non-official);
- (c) if so, the details thereof and the tenure of such whole-time and part-time members and the responsibility thereof;
- (d) whether the Government has received complaints regarding violations of rules from the MPs; and
- (e) if so, the details thereof and the action taken thereon?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(Shri Jayant Sinha)

(a): The whole time Members of Airports Authority of India (AAI) Board are selected by Public Enterprises Selection Board (PESB) by following the procedure and criteria contained in the guidelines of Department of Public Enterprises (DPE) and PESB.

(b) & (c): Where substantial delay in filling up of Board level post by PESB is anticipated, the Competent Authority may decide to opt for the process of Search cum Selection Committee route. The Board level functionary is generally appointed for a period of 5 years or till the age of superannuation, whichever is earlier, on immediate absorption basis, with the provision that the Government will have the option to terminate the services with three months' notice. The responsibility of each Member varies depending on the department/ directorate handled by him.

(d): No, Madam

(e): Does not arise.

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